

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2332
ANSWERED ON:27.08.2012
LEVY OF TOLL
Owaisi Shri Asaduddin

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to levy user charges or toll even after private road developers and the Government recovers the capital investment with interest;
- (b) if so, the details thereof and the rationale behind this;
- (c) whether the Government proposes to use this toll for better maintenance of roads;
- (d) if so, the estimated toll likely to be collected annually by the Government by this toll; and
- (e) the steps taken or being taken by the Government to ensure that minimum burden is put on road users in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) Yes, Madam.
- (b) As per National Highway Fee (Determination of Rates & Collection) Amendment Rules, 2011, at the end of the concession period in case of BOT (Toll) projects and on the recovery of capital cost in respect of public funded projects, the fee shall be collected at a reduced rate of 40% and will be revised annually as per the rules. This collection of fee is required for operation and maintenance of the National Highway, bridge, tunnel or bypass as the case may be.
- (c) Yes, Madam.
- (d) No such study is conducted so far.
- (e) The details are at Annexure.